

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14246/2010

(From the judgement and order dated 29/01/2010 in DBCSA No. 80/2010 & SBCWP No. 15359/2009 of The HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JAIPUR)

DHOOPARAM(D) TR.LRS.& ORS. Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS. Respondent(s)

(With prayer for interim relief and office report)

Date: 28/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. Ajay Inder Sangwan, Adv.
Mr. B.N. Sharma, Adv.
Mr. Arun Rathi, Adv.
Mr. Arun Kumar Beriwal, Adv.

For Respondent(s) Dr. Manish Singhvi, AAG.
Mr. D.K. Devesh, Adv.
Mr. Abhishek Gupta, Adv.
Mr. R. Gopalakrishnan, Adv.

Mr. Irshad Ahmad, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the
signed order.

(KALYANI GUPTA)
SR. P.A.

(VINOD KULVI)
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE.]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2177 OF 2011
IN
SPECIAL LEAVE PETITION (C) NO. 14246 OF 2010

DHOOPARAM [D] THROUGH LRS. & ORS. APPELLANTS

VERSUS

STATE OF RAJASTHAN & ORS. RESPONDENTS

O R D E R

1. Leave granted.

2. Dr. Manish Singhvi, learned Additional Advocate General for the State of Rajasthan states at the Bar that the appellants will be given time to file objections under Section 5A of the Land Acquisition Act, 1894, till the middle of April, 2011. In this view of the matter, the impugned judgment is set aside. The appeal is disposed of.

3. However, we clarify that as this order has been made on the statement made by the learned Additional Advocate General, it will not be taken as a reflection on the merits of the controversy.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
FEBRUARY 28, 2011.